

इस के लिये पूरी तरह से तैयारियां हो गई हैं और जिन बलों का इस के लिये आवश्यकता है क्या उन सब को उपलब्ध कर लिया गया है ?

Shri M. M. Das: The Naini Tal observatory has been asked to make observations about the paths of satellites. There will be no extra staff for this purpose; this will be carried out by the existing staff.

Shri D. C. Sharma: May I know if any special agency has been created to deal with this problem or the same old agency is going to deal with it?

Shri M. M. Das: There is no special problem to be investigated. It is simply the expansion and development of scientific investigations on an international scale. A national committee of India was formed in the year 1953 to arrange for the investigations to be carried out during the international geophysical year.

Shri Narayanankutty Menon: May I know whether any one of these satellites will pass over our country and what are the areas where these satellites will be visible in India?

Shri M. M. Das: I think some satellites will pass over India. To trace the paths of these satellites, the Naini Tal observatory will be equipped—I do not know if it has already been equipped—with instruments which have been taken on loan from the Astro-physical Observatory, U.S.A.

Shri Radha Raman: May I know which are the places selected in India for observation?

Shri M. M. Das: In addition to the chain of meteorological stations, 60 other stations have been selected in India which will carry out investigations during the International Geophysical Year.

श्री भक्त वल्लभ उपाध्यक्ष महोदय,
मेरे पिछले प्रश्न का उत्तर नहीं दिया गया है

उपाध्यक्ष महोदय फिर कोई और समय तलाश करे।

राज्यों की निजी थैलियां

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* ४५५ { श्री भक्त वल्लभ :
श्री विभूति मिश्र :
श्री रा० ल० शर्मा :
श्री रघुनाथ सिंह :

क्या गृह-कार्य मंत्री २६ मई १९५७ के ताराकित प्रश्न संख्या ६१२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) अब तब किन किन राज्यों ने राष्ट्रीय योजना ऋण में कितना कितना धन लगाया है,

(ख) अब तक किन किन राज्यों ने अपनी निजी थैलियों से अपने अपने इलाकों के विकास में कितना-कितना धन लगाने की इच्छा प्रकट की है, और

(ग) इस काम में तेजी लाने के लिये कौन से कदम उठाये जा रहे हैं ?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) It has already been stated that some Rulers have subscribed to the National Plan Loan and some also have expressed their desire to contribute some amounts for development purposes in their States. Public interest will not be served by furnishing further details.

Shri Nath Pai: May we have some indication.

Mr. Deputy-Speaker: That can be done by way of a supplementary if permitted. **Shri Bhakt Darshan.**

श्री भक्त वल्लभ कि यह विषय बहुत महत्व का है और कई वर्षों से इस दिशा में प्रयत्न किया जा रहा है, क्या मैं जान सकता हूँ कि वह कौन से कारण हैं जिनकी वजह से इस में विशेष प्रगति नहीं हो पाई है ?

गृह-कार्य सचिव (इंडिपेंडेंट गैंगू) का उम्मीद है कि जिन लोगों में अभी तक रुचि नहीं दिखाई है, चायदान प्रदान कर दें।

को भयानक बर्तन क्या इस मुद्दा पर विचार किया गया है कि माननीय प्रधानमंत्री जी, श्रीर माननीय गृह-मंत्री जी, अन्य व्यक्तिगत प्रभाव के द्वारा राजा महाराजाओं को इसके लिए राजामन्दा करने का प्रयत्न करें ?

इंडिपेंडेंट गैंगू वं पश्त सुना नहीं।

Mr. Deputy-Speaker: Will the Prime Minister and the hon Minister persuade the Rulers to subscribe?

'इंडिपेंडेंट गैंगू वं पश्त में समझता हूँ कि पार्लियामेंट के सदस्यों का भी असर होगा और हमें लोगों को काश्चित्त भी चायदान प्रदान न दें।

Shri Shree Narayan Das: May I know if the ex-Rulers have expressed their desire to accept some cut in their privy purse?

Pandit G. B. Pant: Yes Some of them have

Shri Shree Narayan Das: Who are they?

Pandit G. B. Pant: To the extent of 10 per cent A few of the Rulers

Shri V. P. Nayar: From the answer of the hon Minister it would appear that the Government is of the view that in the public interest these figures cannot be divulged. Could I know whether it will be in the public interest to divulge the total amount subscribed by these Rulers?

Pandit B. G. Pant: It is not a staggering one

Shri V. P. Nayar: We want an answer (Interruption)

Mr Deputy-Speaker: Order, order

Shri V. P. Nayar: We will take care of ourselves We won't be staggered.

Shri Hem Barua: We won't stagger.

Mr. Deputy-Speaker: Still, I will have to care of some.

Shri Khadilkar: May we know what is the value of the assets in the hands of these Rulers?

Mr. Deputy-Speaker: Here we are concerned with what they have subscribed.

Shri Khadilkar: We can calculate what percentage has been subscribed if we can get the total assets in their possession

Shri Nath Pai: My question has been already put in an indirect way. I would, however, like to put it more directly May I know whether this mystic word 'some' could be clarified a little?

Mr. Deputy-Speaker: It is also one of the rules under our Rule 41 that the same question cannot be put in a different form. As the hon Member himself says that he is putting it in a different form, I cannot allow it

Shri R. Ramanathan Chettiar: Apart from the cuts in their privy purses that have been offered by the Rulers recently, may I know from the hon. Home Minister whether some of the Rulers have offered a cut in their privy purse in response to a letter sent by our revered Prime Minister two years ago?

Mr. Deputy-Speaker: In this question, we are perhaps concerned with a different situation

Pandit G. B. Pant: I think the question has already been answered

Shri Tangaman: May we know at least what will be the percentage of the amount that has been contributed as compared to the total privy purse?

Pandit G. B. Pant: Have not done the arithmetical adjustment or calculation. But, perhaps it is not very high

Shri V. P. Nayar: May I know how much it is?

Mr. Deputy-Speaker: The hon. Member knows that if an answer is not just available I cannot help the hon. Member. Next question.

Rehabilitation of Tribals

*456. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of tribal people had occupied land by reclaiming it within the Tribal Reserved areas of Tripura before Independence and some of them possessed no official document by virtue of which they were conferred legal ownership of the occupied land;

(b) whether it is a fact that in spite of the fact that they have been occupying land for years together in absence of authentic document the ownership of the occupants over those lands is not being recognised by the Government at present, and

(c) if so, what steps Government propose to take to give them ownership of the occupied land?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) Yes

(b) Yes

(c) The tribals concerned are being asked to obtain documents of title to the land which are being given to all who have been occupying the land for some time

Shri Dasaratha Deb: In view of the fact that the Tribal people were, before Independence, encouraged by the then Ruler of Tripura State to reclaim the land, without any documentary evidence, these people reclaimed land and were themselves in possession of the land. Yet, on the plea of want of documentary evidence, they are going to be evicted

Mr. Deputy-Speaker: It should not be a short speech

Shri Dasaratha Deb: May I know whether the Government will con-

sider the issue of an Ordinance immediately to stop the eviction and regularise the possession of land?

Pandit G. B. Pant: I think they should apply for title deeds without delay. Those who have legitimate claims will get them

Shri Dasaratha Deb: May I know

Mr. Deputy-Speaker: It should not be a short speech. I have already brought it to the notice of the hon. Member. The question should be brief and concise. Then alone the answer would be similar

Shri Dasaratha Deb: But the problem is complicated

Mr. Deputy-Speaker: There are different methods. So far as questions are concerned, a question has to be brief and concise

Shri Dasaratha Deb: Could I have any idea about the number of tribal people who are going to be under that category?

Pandit G. B. Pant: Under which category?

Shri Dasaratha Deb: People whose land has not been regularised yet

Pandit G. B. Pant: Which land?

Shri Dasaratha Deb: A portion of the land has been possessed by the tribal people. It has not yet been regularised

Pandit G. B. Pant: They are requested to apply for title deeds. If all of them do so,

Mr. Deputy-Speaker: He wants to know the number of cases which have not yet been regularised, if the number is available

Pandit G. B. Pant: The number is not precisely known. It will be known if all of them apply for title deeds. That is what they should do without delay. We want them to have the title deeds without delay

Shri Dasaratha Deb: Is it not a fact that a certain portions of the